

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 2979
TO BE ANSWERED ON 21.03.2022**

REHABILITATION OF BONDED LABOURERS

2979. SHRI PATEL HASMUKHBHAI SOMABHAI:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has revamped the scheme for rehabilitation of bonded labourers, allowing a certain proportion of the fund dispersed per person to be put into annuity;**
- (b) if so, the details thereof and if not, the reasons therefor; and**
- (c) the details thereof along with the steps taken by the Government in this regard?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a) to (c): Yes, Sir. As per provisions of Scheme for Rehabilitation of Bonded Labourers, the rehabilitation assistance is Rs. One lakh per adult male beneficiary. Beneficiary shall have the option to either deposit it in an annuity scheme or receive cash grant. The District Administration will assess the cash requirement of the beneficiary and exercise its best judgment in the matter and put the money under annuity scheme with the consent of the said adult male.

For special category beneficiaries such as children including orphans or those rescued from organized and forced begging rings or other forms of forced child labour, and women, the amount of rehabilitation assistance is Rs. Two lakhs out of which at least Rs. 1.25 lakh (Rs. One Lakh Twenty Five Thousand) shall be deposited in an annuity scheme in the name of each beneficiary and the balance amount shall be transferred to the beneficiary account through Direct Benefit Transfer (DBT).

In cases of bonded or forced labour involving extreme cases of deprivation or marginalization such as trans-genders, or women or children rescued from ostensible sexual exploitation such as brothels, massage parlours, placement agencies etc., or trafficking, or in cases of differently abled persons, or in situations where the District Magistrate deems fit, the rehabilitation assistance is Rs. Three lakhs, out of which at least Rs. Two lakhs shall be deposited in an annuity scheme in the name of each beneficiary and Rs. One lakh shall be transferred to the beneficiary account through Direct Benefit Transfer (DBT).
